

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
TV PRODUCTS INDIA PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TV Products India Private Limited
2.	Date of incorporation of corporate debtor	15-09-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2008PTC186779
5.	Address of the registered office and principal office (if any) of corporate debtor	185/1, Moti Kutir, Jawahar Nagar, Road No.11, Goregaon (west), Mumbai – 400062
6.	Date of closure of Insolvency Resolution Process	24-10-2023
7.	Liquidation commencement date of corporate debtor	25-10-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Manish D. Shah IBBI/IPA-001/IP-P00094/2017-18/10194
9.	Address and e-mail of the liquidator, as registered with the Board	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 mdshah0211@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 cirp.tvproducts@gmail.com
11.	Last date for submission of claims	24-11-2023

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of liquidation of the **TV Products India Private Limited** on 25-10-2023.

The stakeholders of **TV Products India Private Limited** are hereby called upon to submit their claims with proof on or before 24-11-2023, being 30 days from the date of receipt of order, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.





MDShah

Name and signature of liquidator: Manish D. Shah
Regn. No. IBBI/PA-001/IP-P00094/2017-18/10194

AFA valid till: 02-02-2024

Date and place: 27/10/2023, Mumbai